

IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS JUDGE(PCR)
MADURAI.

PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,

III Additional District Judge (PCR), Madurai.

Thrusday the 11th June 2020.

Crmp.No. 397 / 2020

CRIME NO. 819 / 2020

Kuttipuli @ VinothKumar (22/2020),

S/o Kappara Thomas,

----- Petitioner / Accused A1

/ Vs /

State through the Inspector of Police,

Checkkanorani Police Station,

Madurai.(Crime No. 819/2020)

----- Respondent / Complainant

ORDER

1. This bail application received through e-mail on 08-06-2020 from Advocate Thiru. K. Gunasekarapandiyar Objections called for from the Special Public Prosecutor and Defacto Complainant. Reply from Police and Special Public Prosecutor Thiru. A. Kalyanasundaram received through Whatsapp on 11-06-2020.

2. The Petitioner / Accused side has stated that the allegations against the accused are not true and false case has been filed and further the accused is in custody from 07-06-2020 and hence prayed to release the accused on bail.

3. The prosecution side given reply stating that the investigation is still pending, out of five accused other four accused are absconding and if the accused is released on bail, he may tamper the witnesses and hence the bail petition may be dismissed.

4. Both side considered. Since the case is registered against the accused under Section 147, 148, 294(b), 324, 506(ii) IPC r/w 3(1)(r), 3(1)(s), 3(2)(vs)of SC/ST (POA) ACT 2015 , absconding of other accused, No information available regarding discharge of the defacto complainant and pending of investigation, this court is not inclined to release the accused on bail at this stage.

5. Therefore this bail application is dismissed.

/Sd/ A.Dhanasekaran,
III Addl. District & Sessions Court (PCR),
Madurai.